

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 603
IB-415/ND/2021

IN THE MATTER OF:

Mr. Harjinder Singh Sandhu

...PETITIONER

Vs.

M/s. Metalrod Private Limited

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 29.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor

:Mr. Mateen Ahmad, Adv

For the Respondent/Corporate Debtor

:Adv. Mohit Chaudhary and Adv.
Prakhar Mithal.

ORDER

Heard the submissions made by the counsel for the Operational Creditor as well as counsel for the Corporate Debtor. Counsel for the Operational Creditor has submitted that the matter has been settled with Corporate Debtor. However, there is no written Settlement Agreement, it is only oral settlement. Counsel for the Corporate Debtor has also submitted that the matter has been settled between both the parties. Counsel for the Operational Creditor is advised to submit the withdrawal application in the matter. Counsel for the Operational Creditor has prayed for 10 days time to file the withdrawal application. List this matter on 17.10.2022.

— Sel —

(Rahul Bhatnagar)
Member (T)

— sd —

(P.S.N Prasad)
Member (J)